

CENTRAL ADMINISTRATIVE TRIBUNAL
BENCH AT MUMBAI

ORIGINAL APPLICATION NO. 591/97 /199

Date of Decision: 4-8-97

R N Mehta

Petitioner/s

Mr. S.P. Saxena

Advocate for the
Petitioner/s

V/s.

I.L.O.T. & ors.

Respondent/s

Mr. Ravi Shetty
with Mr. R.K. Shetty

Advocate for the
Respondent/s

CORAM:

Hon'ble Shri B.S. Hegde, Member(J)

Hon'ble Shri P.P. Srivastava, Member(A)

- (1) To be referred to the Reporter or not ?
- (2) Whether it needs to be circulated to other Benches of the Tribunal ?

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH, 'GULESTAN' BUILDING No.6
PREScot ROAD, MUMBAI 400001

O.A.No. 591/97

DATED: 4TH AUGUST, 1997

CORAM: HON'BLE SHRI B.S. HEGDE, MEMBER(J)
HON'BLE SHRI P.P. SRIVASTAVA, MEMBER(A)

R.N. Mehta
S.No.213, C/o. A K Verma
Rajiv Nagar (North)
Vimannagar, Pune 14
(By Adv. Shri S P Saxena)

..Applicant

V/s.

1. Union of India
through the Secretary
Ministry of Defence
New Delhi 110011
2. The Commandant
National Defence Academy
Khadakwasla
Pune 411023
3. The Registrar
National Defence Academy
Khadakwasla, Pune 411023
4. Smt. R S Shinkal
Lecturer (Ad hoc)
NDA, Khadakwasla,
Pune 411023
(By Adv. Shri Ravi Shetty
with Mr. R K Shetty, Central
Government Standing Counsel)

..Respondents

ORDER

[Per: B S Hegde, Member(J)]

1. Heard Shri S P Saxena, learned counsel for the applicant and Mr. Shetty, learned counsel for the respondents.
2. The learned counsel makes a statement in the Court after taking instructions from the officer present in the court that the applicant would be given ad-hoc appointment. In the circumstances the O.A. is disposed

ASR

.2.

of with the direction to give appointment to the applicant within 15 days of receipt of this order.

3. O.A. is disposed of with the above direction with no order as to costs.



(P.P.Srivastava)

Member(A)



(B.S.Hegde)

Member(J)